

<b>FORM A</b>		
<b>Public Announcement</b>		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
<b>FOR THE ATTENTION OF THE CREDITORS OF WHIZ ENTERPRISE PRIVATE LIMITED</b>		
Relevant Particulars		
1	Name of corporate debtor	<b>WHIZ ENTERPRISE PRIVATE LIMITED</b>
2	Date of incorporation of corporate debtor	06 <sup>th</sup> February, 2004
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. of corporate debtor	U51909MH2004PTC144418
5	Address of the registered office and principal office (if any) of corporate debtor	B-10, Gopi Chamber, link Road, Opp. Citi mall, Andheri (W), Mumbai-400053
6	Insolvency commencement date in respect of corporate debtor	Date of Order: 25-08-2023 Date of Receipt of Order: 29-08-2023
7	Estimated date of closure of insolvency resolution process	25 <sup>th</sup> February, 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Raghunath Sabanna Bhandari</b> Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276
9	Address and e-mail of the interim resolution professional, as registered with the Board	<i>Registered Address with IBBI:</i> <b>Mr. Raghunath Sabanna Bhandari</b> Flat No.501 Raj Atlantis 2, Opp. SVP High School, Kanakia, Mira Road, Thane, Maharashtra – 401107 Email ID: <a href="mailto:raghunathsb@yahoo.com">raghunathsb@yahoo.com</a> Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276
10	Address and e-mail to be used for correspondence with the interim resolution professional	<i>For Communication</i> <b>Mr. Raghunath Sabanna Bhandari</b> 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: <a href="mailto:cirp.whiz@gmail.com">cirp.whiz@gmail.com</a> Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276
11	Last date for submission of claims	12th September, 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Applicable</b>
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link: <a href="https://www.ibbi.gov.in/">https://www.ibbi.gov.in/</a> b. Details of authorized representatives are available at: <b>Not Applicable</b>
<p>Notice is hereby given that the National Company Law Tribunal, Mumbai Bench IV has ordered the commencement of a corporate insolvency resolution process of the WHIZ ENTERPRISE PRIVATE LIMITED on 25<sup>th</sup> August, 2023 and date of receipt of order is 29<sup>th</sup> August, 2023.</p> <p>The creditors of WHIZ ENTERPRISE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12<sup>th</sup> September, 2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;"><b>Raghunath Sabanna Bhandari</b> Interim Resolution Professional (Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276) WHIZ ENTERPRISE PRIVATE LIMITED</p> <p>Date: 31<sup>st</sup> August, 2023 Place: Mumbai</p>		

<b>फॉर्म ए</b> <b>जाहीर उद्घोषणा</b> (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये) <b>व्हिझ एन्टरप्राईज प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता</b>	
<b>संबंधित तपशील</b>	
१. कॉर्पोरेट कर्जदाराचे नाव	व्हिझ एन्टरप्राईज प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	०६ फेब्रुवारी, २००४
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U51909MH2004PTC144418
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	बी-१०, गोपी वेंबर, लिंक रोड, सिटी मॉलसमोर, अंधेरी (प), मुंबई - ४०००५३.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	आदेशाचा दिनांक: २५.०८.२०२३ आदेश प्राप्त झाल्याचा दिनांक: २९.०८.२०२३
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२५ फेब्रुवारी, २०२४
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. रघुनाथ साबना भंडारी नोंदणीकरण क्र. IBBI/IPA-002/IP-N01023/2020-2021/13276
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	आयबीबीआयकडे नोंदणीकृत पत्ता: श्री. रघुनाथ साबना भंडारी सदनिका क्र. ५०१, राज अटलांटिस २, एसएडीपी हायस्कूलसमोर, कनाकिया, मिरा रोड, ठाणे, महाराष्ट्र - ४०११०७. ईमेल आयडी: raghunathsb@yahoo.com नोंदणीकरण क्र. IBBI/IPA-002/IP-N01023/2020-2021/13276
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरल्याचा पत्ता आणि ईमेल	संपर्ककरिता: श्री. रघुनाथ साबना भंडारी ४०२, ४था मजला, "ए" विंग, पुष्प विनोद क्र. २, एस. व्ही. रोड, बोरीवली पश्चिम, मुंबई - ४०० ०९२. ईमेल आयडी: cirp.whiz@gmail.com नोंदणीकरण क्र. IBBI/IPA-002/IP-N01023/2020-2021/13276
११. दावे सादर करण्याचा अंतिम दिनांक	१२ सप्टेंबर, २०२३
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये कर्जदारांचे वर्ग, जर असल्यास.	लागू नाही.
१३. वर्गामध्ये कर्जदाराचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही.
१४. (अ) संबंधित अर्ज आणि (ब) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध:	अ. दाव्यांच्या सादरीकरणकरिता संबंधित अर्ज <a href="https://www.ibbi.gov.in">https://www.ibbi.gov.in</a> या वेबलिनकवरून डाऊनलोड करता येईल. ब. प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध: लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ IV यांनी दि. २५ ऑगस्ट, २०२३ रोजी व्हिझ एन्टरप्राईज प्रायव्हेट लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत आणि आदेश प्राप्त झाल्याचा दिनांक २९ ऑगस्ट, २०२३ आहे.

व्हिझ एन्टरप्राईज प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह अंतरिम ठराव व्यावसायिक यांच्याकडे दि. १२ सप्टेंबर, २०२३ रोजी किंवा त्यापूर्वी नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

**रघुनाथ साबना भंडारी**  
अंतरिम ठराव व्यावसायिक  
दिनांक: ३१ ऑगस्ट, २०२३ (नोंदणीकरण क्र.: IBBI/IPA-002/IP-N01023/2020-2021/13276)  
ठिकाण: मुंबई व्हिझ एन्टरप्राईज प्रायव्हेट लिमिटेड

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF WHIZ ENTERPRISE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>WHIZ ENTERPRISE PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	06 <sup>th</sup> February, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U51909MH2004PTC144418
5.	Address of the registered office and principal office (if any) of corporate debtor	B-10, Gopi Chamber, link Road, Opp. Citi mall, Andheri (W), Mumbai-400053
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 25-08-2023 Date of Receipt of Order: 29-08-2023
7.	Estimated date of closure of insolvency resolution process	25 <sup>th</sup> February, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Raghunath Sabanna Bhandari</b> Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<i>Registered Address with IBBI:</i> <b>Mr. Raghunath Sabanna Bhandari</b> Flat No.501 Raj Atlantis 2, Opp. SVP High School, Kanakia, Mira Road, Thane, Maharashtra – 401107 Email ID: <a href="mailto:raghunathsb@yahoo.com">raghunathsb@yahoo.com</a> Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<i>For Communication</i> <b>Mr. Raghunath Sabanna Bhandari</b> 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: <a href="mailto:cirp.whiz@gmail.com">cirp.whiz@gmail.com</a> Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
11.	Last date for submission of claims	12th September, 2023
12.	Classes of creditors, if any, under	<b>Not Applicable</b>



	clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link: <a href="https://www.ibbi.gov.in/">https://www.ibbi.gov.in/</a> b. Details of authorized representatives are available at: <b>Not Applicable</b>


Notice is hereby given that the National Company Law Tribunal, Mumbai Bench IV has ordered the commencement of a corporate insolvency resolution process of the WHIZ ENTERPRISE PRIVATE LIMITED on 25<sup>th</sup> August, 2023 and date of receipt of order is 29<sup>th</sup> August, 2023.

The creditors of WHIZ ENTERPRISE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12<sup>th</sup> September, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31<sup>st</sup> August, 2023  
Place: Mumbai

  
**Raghunath Sabanna Bhandari**  
 Interim Resolution Professional  
 (Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276)  
 WHIZ ENTERPRISE PRIVATE LIMITED